

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,  
Judicial Magistrate, Vadipatti

Dated this the 27<sup>th</sup> day of May 2020

Cr.No.535/2020

Cr.M.P.No.1320/2020

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A1-Arunpandi (Aged 20/2020)

s/o.Mayi @ Thedumani

.... Petitioner/Accused

A2-Muthupandi (Aged 21/2020)

s/o.Mayi @ Thedumani

.... Petitioner/Accused

/Vs/

State through the Inspector of Police,

Kadupatti PS.Cr.No. 535/2020

U/s.294(b),323,336,324,506(2) IPC

& 4 TNPHW act

.... Respondent/Complainant

**Accused Remanded on 24.05.2020**

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 26.05.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 03 days and accused persons are innocent and they has been falsely implicated. Hence prayed for bail. The prosecution in their reply stated that petitioner accused A1-Arunpandi and A2-Muthupandi have been continuously harassing the defacto complainant daughter in law and already they have been abducted her,hence Kadupatti P.S has registered a case against this petitioner accused in Cr.No 164/19 U/S 366 IPC is pending.The offence committed by the accused was grave in nature and if they released they may again commit the same offence.Thus, it will tamper the progress of this case. Hence, opposed this bail. The prosecution in their reply stated that all injured persons were discharged from the hospital, by considering the facts and circumstance of this case

and period of detention in the judicial custody from 24.05.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in Seven working days from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Kadupatty PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 27<sup>th</sup> day of May 2020.

T. Sindhumathi(S.D)  
Judicial Magistrate,  
Vadipatti.